

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 367 of 2019

IN THE MATTER OF:

Surya Alloy Industries Ltd.

...Appellant

Versus

Larsen & Toubro Ltd.

...Respondent

Present:

For Appellant :

**Mr. Goutham Shivshankar and Mr. Shantanu Singh,
Advocates**

Mr. Chandan Tripathi, Company Secretary

For Respondent :

**Ms. Babita Kushwaha and Mr. Yotesh Gupta,
Advocates**

ORDER

02.07.2019 Learned counsel for the Appellant submits that the parties have settled the matter. The 'Consent Terms' between the Appellant and the Respondent has been placed by way of an affidavit. Ms. Babita Kushwaha, Learned counsel appearing on the Respondent also accepted the same and handed over the draft to the learned counsel for the Appellant for onward transmission.

In view of the aforesaid background, the appeal has become infructuous.
The appeal stands disposed of as infructuous.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc